

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 286 of 2019**

**Dated : 30<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Dodson-Lindblom Hydro Power Pvt. Ltd.**

**...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission  
& Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Karan Nagpal  
Mr. Arpit Marwah

Counsel for the Respondent(s) : Mr. Anup Jain  
Mr. Ashish Singh  
Ms. S. Rama for R-2

Mr. C.B. Gaikwad (Rep.) for R-4

**ORDER**

Learned counsel for Respondents may file objection/reply, if any, within eight weeks, i.e. on or before 26.11.2019 with advance copy to the other side. Thereafter, rejoinder may be filed by Appellant on or before 26.12.2019 with advance copy to the other side.

List the matter on **10.02.2020**. In the meantime, pleadings be completed.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

kt/mkj